

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

20

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/410/ (IB)/2017
NAME OF THE PETITIONER(S) : LILLY MARITIME PVT LTD
NAME OF THE RESPONDENT(S) : MEKA DREDGING CO PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	B. GIRIDHARA RAO	Counsel for Petitioner	B. Giridhar
2.	P. R. Vandana Sneha Pradeep for Anandh Krishnan	Counsel for Respondent	JH

ORDER

Counsels representing both the parties are present. Counsel for respondent stated that the counsel on record could not attend before the Adjudicating Authority today due to some preoccupation. Both the counsels stated that the talks for settlement between the parties are in progress and prayed for time to make submissions regarding the status of the settlement talks. Time is enlarged at request. Put up on 12.12.2017.

-sd/-
S Vijayaraghavan
Member (Technical)

-sd/-
K Anantha Padmanabha Swamy
Member (Judicial)